

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
REGIONAL BENCH AT CHANDIGARH**

**Service Tax Appeal No. 61940 of 2018**

[Arising out of Order-in-Appeal No. APPL/PKL/ST/158/2018-19 dated 13.09.2018  
passed by the Commissioner (Appeals), Central Excise & Service Tax, Panchkula]

**Deep Restaurant**

1 km stone, Safidon Road, Jind, Haryana

**.....Appellant**

*VERSUS*

**Commissioner of Central Excise & Service  
Tax, Bhiwani**

SCO 1, Huda City Centre, Near Basie Bhawan,  
Bhiwani, Haryana

**.....Respondent**

**APPEARANCE:**

None for the Appellant

Sh. Ravinder Jangu, Authorized Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 60089/2022**

DATE OF HEARING/ DECISION: August 16, 2022

**JUSTICE DILIP GUPTA :**

A certificate in Form-IV has been issued towards full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P. ANJANI KUMAR)  
MEMBER (TECHNICAL)**